

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 960/GT/2025

Subject : Petition for truing up of 2019-24 tariff for NLCIL's Thermal Power Station-II (Stage-I: 3x210 MW and Stage-II: 4x210 MW).

Petition No. 18/GT/2026

Subject : Petition for approval of 2024-29 tariff for NLCIL's Thermal Power Station-II (Stage-I: 3x210 MW and Stage-II: 4x210 MW).

Petitioner : NLC India Limited

Respondent(s) : TNPDC and 15 others

Date of hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Ms. Pragya Pushkar, Advocate, NLCIL
Shri Saurabh Kirpal, Advocate, NLCIL
Shri Nitish Gupta, Advocate, NLCIL
Shri Nipun Sharma, Advocate, NLCIL
Shri Aastha Bansal, Advocate, NLCIL
Shri Parth Tyagi, Advocate, NLCIL
Shri Murugan A., NLCIL
Shri Duthala Tulasi Kumar, NLCIL
Ms. Preethi C C, NLCIL
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC

Record of Proceedings

The matters were called out for a hearing in hybrid mode.

2. At the outset, the learned counsel for the Petitioner submitted that the pleadings in the matter are complete and requested that the Petition be reserved for orders.

3. The learned counsel for the Respondent sought liberty to file a reply in the matter.



4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving a copy on the Respondents, on or before **24.8.2026**:

Petition No. 960/GT/2025

There is a mismatch in the net Additional Capital Expenditure (ACE) claimed on a cash basis for FY 2020-21 in Form-J and Form-9. Though the Petitioner has revised the value in Form-9, it has not submitted an Auditor-certified Form-J reconciled with the claim made in Form-9. Accordingly, the Petitioner shall furnish an Auditor-certified Form-J, along with the UDIN.

5. The Respondents to file their respective replies, on or before **7.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **15.9.2026**.

6. Subject to the above, the order in the Petitions was reserved.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

